

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.205 - **CP(IB)/286(AHM)2022**

With

ITEM No.206 - **IA/757(AHM)2023**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Malishka Gold & Jewellery Private Limited  
V/s  
Mudra Bullions Private Limited

.....Applicant

.....Respondent

**Order delivered on: 16/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Vishal Jaiswal, Adv. a.w Mr. Amit Sampat, Adv.  
For the Respondent : Mr. Nipun Singhvi, Adv. a.w Mr. Mayur Jugtawat, Adv.  
& Ms. Pragati Tiwari, Adv.

**ORDER**

**CP(IB)/286(AHM)2022 & IA/757(AHM)2023**

Learned Counsel for the applicant is not able to comply with order because Corporate Debtor has been in jail on various charges and he cannot further proceed. He seeks permission to withdraw the application. Learned Counsel for the applicant seeks time to file withdrawal pursis. Directed to file today itself.

Till the end of day, no pursis filed.

List for filing withdrawal pursis on 06.05.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**